Government of India  
Ministry of Commerce & Industry  
Department of Commerce  
Directorate General of Foreign Trade  
Udyog Bhavan

Notification No. 34/2015-2020  
New Delhi, dated: 25 September, 2018

Subject: Amendment in Export Policy of Chemicals under Appendix 3 (SCOMET items) to Schedule-2 of ITC (HS) Classification of Export and Import Items, 2018


2. A Note to be inserted below Table under Category 1 A in Appendix 3 to Schedule 2 of ITC (HS) Classifications of Export and Import Items 2018, will read as under:

"NOTE:

Notwithstanding above, export of remnant of chemicals, after testing / analysis in the OPCW designated laboratories, falling under Category 1A, will be allowed by way of being taken back by the officials of Organisation for the Prohibition of Chemical Weapons (OPCW) to the OPCW Secretariat or any designated authority. Such export shall be subject to the condition that for each export, officials of OPCW shall notify the details, prior to actual export, to the National Authority, Chemical Weapons Convention, Cabinet Secretariat, Ministry of External Affairs (D&ISA) and the Directorate General of Foreign Trade."

Effect of this Notification:-

3. Note below Category 1A in Appendix 3 (SCOMET items) to Schedule - 2 of ITC (HS) Classification of Export and Import Items, 2018 has been included to allow export of remnant of chemicals falling under Category 1A by the officials of the OPCW after testing / analysis.

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